

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/TT/2016

- Subject : Determination of tariff of the inter-State transmission lines connecting two states for the APTRANSCO owned transmission line/system as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing : 20.6.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)
- Respondents : Transmission Corporation of Telangana Limited (TCTL) and 3 others
- Parties present : Shri Amit Kapoor, Advocate, APTRANSCO
Shri Rohit Venkat, Advocate, APTRANSCO
Shri S. Vallinayagam, Advocate, APTRANSCO
Ms. Harsha Peechana, Advocate, APTRANSCO
Ms. Vidhi Jain, Advocate, APTRANSCO
Shri P.V. Ramana Rao, APTRANSCO
Ms. Swapna Seshadari, Advocate, TCTL
Shri D.N. Sarma, TCTL
Shri K. Anand, TCIL

Record of Proceedings

Learned counsel for the Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) submitted as under:-



(a) The instant petition is the outcome of bifurcation of erstwhile State of Andhra Pradesh w.e.f. 2.6.2014 into Andhra Pradesh and Telangana vide Andhra Pradesh Reorganization Act, 2014. Certain transmission lines which earlier vested in erstwhile State of Andhra Pradesh have now become deemed ISTS lines vide Central Electricity Regulatory Commission vide order dated 14.3.2012 in Petition No. 15/SM/2012 whereby the Commission proposed to include the transmission lines connecting two States, for computation of PoC transmission charges and losses. The aforesaid order is also supported by twelfth schedule of the Andhra Pradesh Reorganization Act, 2014.

(b) The instant transmission lines have been certified by SRPC as inter-State lines for inclusion in the POC mechanism.

(c) As per the Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulation, 2010 the beneficiaries of the ISTS lines would share the charges in accordance with their utilization. The petitioner intends to include the ISTS lines in the POC mechanism, so that the costs can be shared between beneficiaries to the extent of their utilization.

2. The learned counsel for the Transmission Corporation of Telangana Limited (TCTL) submitted as under:-

(a) Most of the transmission lines inter-connecting between State of Andhra Pradesh and Telangana were commissioned prior to 2014 as part of infrastructure augmentation of the erstwhile combined State of Andhra Pradesh before bifurcation. As such, it is not that the said lines are owned by the State of Andhra Pradesh and are being used by Telangana.

(b) Both the states are having capacity entitlements in the generating stations located in both the states and sharing the power in the ratio of 53.89% : 46.11% between Telangana and Andhra Pradesh respectively. Both the states are utilizing the inter-connecting transmission lines for power transfer from respective generating stations, which means that there is a bi-directional power flow from each State to the other State and Telangana State is not the only State utilizing these lines and even Andhra Pradesh is also drawing power through these lines. However, there is a net power flow (7.78%) to Telangana from A.P. State on account of higher capacity entitlement (i.e. 53.89%) to Telangana.

(c) 1st amendment to 2011 Sharing Regulations stipulates that to certify the transmission lines as inter-State lines, the results of the load flow studies, on an annual average basis, should show these lines are carrying more than 50% of the



total power carried by it to be inter-State power. However, the said requirement has not been established in the instant case.

(d) Methodology of computation of PoC/sharing of ISTS charges and losses among DICs depends on location, distance and direction of the node in the grid. In this regard, only net power flow capacity i.e. actual usage to Telangana needs to be considered before considering for inclusion in the POC methodology.

3. Taking into consideration the submissions of APTRANSCO and TCTL, the Commission directed Chief (Engineering), CERC to convene a meeting of technical teams of APTRANSCO and TCTL alongwith the representatives of SRPC regarding the utilization and sharing of the transmission charges of the instant transmission lines and submit a report to the Commission within 45 days.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

